

CRIME SCENE

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Knowledge Partner

MAHARASHTRA NATIONAL LAW UNIVERSITY MUMBAI

In Association with

*Centre for Advanced Legal Studies, Training, And Research,
Centre for Information Communication Technology and Law,*

and

Pro Bono Club

Organizes

NATIONAL SYMPOSIUM ON CRIMINAL PROCEDURE (IDENTIFICATION) ACT, 2022



6May, 2023

10 am - 5 pm



2ND FLOOR MTNL BUILDING, TECHNOLOGY ST, HIRANANDANI
GARDENS, POWAI, MUMBAI, MAHARASHTRA 400076

ABOUT MNLU MUMBAI

Established in 2014, Maharashtra National Law University Mumbai (MNLU), in a very short period of time has grown to become one of the premier law institutes of India. MNLU Mumbai situated in one of the largest and most popular cities in the country aims to impart advanced legal education and promote society-oriented research in legal studies for the advancement of the societal life of the people in the country. Our motto “Dharme Tatparta” indicates that the university is committed to championing the cause of social justice.

In order to realize the holistic vision and keep in view the spirit of the Constitution, the University is committed to disseminate advanced legal knowledge and processes of law amongst the students and impart to them the skills of advocacy, legal services, and law reforms and make them aware and capable to utilize these instruments for social transformation and development.

The university has created a comprehensive framework for comprehending law and justice from a multidisciplinary standpoint. The University offers BA. LL.B.(Hons.) five years integrated program, one-year LL.M. program in areas such as Corporate and Commercial Laws, Maritime Law and Constitutional Law, LL.M. (Professional), LL.M (Investment and Security Laws) in association with National Institute of Securities Markets, SEBI, M.A. (Mediation and Conflict Resolution), Post Graduate Diploma Programmes, among others.

ABOUT CALSTAR

The Centre for Advanced Legal Studies, Training and Research was established with a vision to bring all academic, research and training activities relating to existing, contemporary, and futuristic law under the single, unique and independent umbrella of the department in the Maharashtra National Law University. The main objectives of the centre are to facilitate advanced legal studies, legal training, and legal research. The centre regularly organizes workshops, seminars, and colloquiums to achieve these aims.

ABOUT CICTL

The Centre for Information Communication Technology and Law aims to be a hub of excellence in generating and disseminating knowledge concerning the interrelationship between technology and law across the globe. The main objectives of the centre are to study the objectives and challenges in the digital society from a legal perspective, facilitate a dialogue between experts, leaders and researchers in law and technology domain, work in collaboration between national and international research centres and provide consultancy to professionals, non-profit organizations, and public agencies in the techno-legal field.

ABOUT PRO BONO CLUB

The Pro Bono club was established at Maharashtra National Law University Mumbai to provide equal access to justice for all citizens, a fundamental right of every citizen. The Pro-Bono Club works on the 'Assisted Model' in collaboration with the government and private organizations. The legal community is also well aware that under the current legislative structure, access to legal services is a highly privileged right. As a result, many persons from disadvantaged, underdeveloped, marginalized, and vulnerable areas cannot obtain the necessary legal information and support.

This Club will combine university students' legal and academic skills with ventures and projects to ensure that justice reaches even the most disadvantaged and vulnerable communities and people. The Pro Bono Club's objectives include: Enrolling University students in the Nyaya Bandhu (Pro-Bono Legal Services Club) Programme; Assisting private and public bodies and individuals, such as Government Departments and lawyers, in carrying out pro-bono work.

ABOUT THE SYMPOSIUM

Criminal law is going to witness a sea change with the introduction of the Criminal Procedure (Identification) Act, of 2022. The Act has steered the jurisprudence regarding criminal identification and criminal procedure in India.

The Hon'ble Supreme Court of India in a plethora of judgments has upheld the fundamental right of privacy, integrity and autonomy. For instance, in the famous judgment of *K.S Puttaswamy v Union of India* (2017) the Apex Court upheld the right to privacy under Article 21 of the Constitution.

Further, the decision of *Selvi vs. State of Karnataka*, (2010) held that the tests such as Brain-mapping and Narco-analysis are unconstitutional in nature as they are against Article 20(3) of the Constitution of India, i.e., the right against self-incrimination.

Understanding the viability of scientific tests such as Narco analysis, DNA profiling, taking biological samples, and maintaining criminal databases, among other issues, will be of vital importance for investigating agencies, lawyers, forensic experts, judges, academicians, and students; it will aid in the criminal justice system.

In light of these precedents and the much-debated provisions of the Criminal Procedure (Identification) Act, of 2022 Maharashtra National Law University Mumbai is conducting a National Symposium on Criminal Procedure (Identification) Act, 2022.

Through this symposium, we attempt to deliberate upon the ever going juxtaposition of individual liberty with societal interest. As this area is comparatively niche in criminal jurisprudence, it is important to have quality academic discussions on the same.

This Symposium will host a galaxy of experts including Cabinet Minister of Gujarat Shri Rajendra Suryaprasad Trivedi, Special Public Prosecutor Padma Shri Adv. Ujjwal Nikam, Mr. Anmol Deshmukh, Forensic Expert, Government of Maharashtra, and Adv. Bharat Chugh, Advocate Supreme Court of India.

Since Criminal Procedure (Identification) Act, 2022 is both a concern of future research and abuse of technology, the Centre for Advanced Legal Studies, Training and Research and the Centre for Information Communication Technology and Law at Maharashtra National Law University Mumbai have collaborated to organize the 1st ever National Symposium at the University.

THEMES FOR THE SYMPOSIUM



Themes-

- Scientific Advancements and the Re-Imagination of the Rule of Law: Exploring the Intersection of Law, Governance & Science and Technology.
- Data Protection, Privacy, and the Challenge of Speedy Justice: Balancing the Right to Privacy with the Need for Efficient Legal System.

Sub-themes-

- Surveillance Technologies and Privacy Concerns.
- Role of Forensics in remolding the Rule of Law.
- Ethical Issues in the Use of Technology in the Criminal Justice System
- Balancing personal autonomy and law enforcement.

FEES FOR PARTICIPATION & PAPER PRESENTATION

Category	Amount	Payment/Registration Link
Participants	Rs. 1000	Registration Link Payment Link
Paper Presentation (Students)	Rs. 1500	Registration Link
Paper Presentation (Professionals)	Rs. 2500	Registration Link

Last Date of registration for the Symposium - May 5th, 2023

Last Date for Submission of Abstracts - April 25th, 2023

Communication of Abstract Selection - May 1st, 2023

A payment link for Paper Presentation will be sent after the selection of abstracts.

The top 10 selected papers shall be published in an edited book in the form of chapters.

SPEAKERS



MR. BHARAT CHUGH
ADVOCATE,
SUPREME COURT OF INDIA



PADMA SHRI. ADV. UJJWAL NIKAM
SPECIAL PUBLIC PROSECUTOR,
GOVERNMENT OF INDIA



ADVOCATE RAJENDRA
SURYAPRASAD TRIVEDI,
CABINET MINISTER OF GUJARAT



MR. ANMOL DESHMUKH
FORENSIC EXPERT EXECUTIVE,
GOVERNMENT OF MAHARASHTRA



ADV. PAWAN TRIVEDI,
ADVOCATE, HIGH COURT OF GUJARAT

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EXPLORING THE CRIMINAL PROCEDURE (IDENTIFICATION) ACT, 2022
BEHIND THE SCENE

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